

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No 76957 of 2018

(Arising out of Order-in-Appeal No...91/HAL/CE/2017-18 dated 08.01.2018 passed by Commissioner (Appeals) of CGST & Central Excise, Kolkata)

M/s Transafe Services Ltd.

Plot No.-4 & 5, Kharagpur Industrial Infrastructure Growth Centre, Vill.-Nimpura, Rakhajungle, P.O.-Kharagpur, Pashchim Medinipur, West Bengal-721301.

Appellant

VERSUS

**Commissioner of CGST & Central Excise, Haldia, GST
Commissionerate**

15/1, Strand Road, Kolkata-700001.

Respondent

APPEARANCE :

None for the Appellant

Shri S. Kumar Mukim, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO...76949/2024..

DATE OF HEARING : 06.09.2024

DATE OF DECISION : 06.09.2024

Per Ashok Jindal :

Today, when the matters were called, the Id. Counsel for the appellants submits that the appellant has gone to National Company Law Tribunal (NCLT). Thereafter, the matter is pending there. In that circumstances, she prays for withdrawal of their appeals.

2. In view of the above, the prayer of the Id. Counsel is allowed and the appeals are dismissed as withdrawn.

(Pronounced in the open court.)

**(Ashok Jindal)
Member (Judicial)**